

## Rule 4 of 'Warrant Officer' before amendment

**Sub rule (i) of Rule 4** An Assistant Registrar, Secretary/ Court Secretary/ Private Secretary/ Reader/ Superintendent Grade-I working in the High Court and is a graduate shall be eligible for being brought on the panel of Warrant Officers;

Provided that the name of an officer shall not be considered for re-inclusion in the panel before the expiry of next term of two years;

Provided further that officer, who withdraws his name from the panel before completing his term of two years, shall not be eligible for inclusion of his name in the next panel.

### Amendment

"The 'lawyers' are also included amongst persons eligible to be appointed as Warrant Officers.

### **Sub Rule {ii} in Rule 4**

ii) The practicing advocates are also eligible for appointment as Warrant officers.